

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.498/95

Tuesday, this the 2nd day of January, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

S Subramaniam,
Extra Departmental Mailman,
Head Record Office, Railway Mail Service,
Trivandrum. - Applicant

By Advocate Mr Thomas Mathew

Vs

1. Head Record officer,
Railway Mail Service,
Trivandrum.
2. Senior Superintendent,
Railway Mail Service,
Trivandrum Division,
Trivandrum.
3. Director General,
Department of Posts,
New Delhi.
4. Union of India represented by
its Secretary,
Department of Posts,
New Delhi. - Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government
Standing Counsel

The application having been heard on 2.1.96 the Tribunal on
the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant approached this Tribunal seeking a declaration that
prescription of an upper age limit for appointing Extra Departmental
Agents, as Grade 'D' official is illegal. Since the filing of the

application the Government have changed this rule by R2(A) order and applicant has been appointed as a Group 'D' employee. If he has any other grievance ancillary or independent in nature, he may take it before the respondents by way of a suitable representation. Standing counsel assures that if a representation is made, it will be considered on merits and orders passed.

2. Recording the submissions we dispose of the application.
No costs.

Dated, the 2nd day of January, 1996.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/2196

LIST OF ANNEXURE

16. Annexure R-2 (A): True copy of the letter
No.26-14-90/SPB-I dated
16.8.95 circulated as
per letter No.5T/312/Rlg/
94 dated 4.9.1995 of
Chief Postmaster General,
Trivandrum.

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